**IN THE INCOME TAX APPELLATE TRIBUNAL**
**'C' BENCH : BANGALORE**

**BEFORE SHRI A.K GARODIA, ACCOUNTANT MEMBER**
**AND**
**SMT. BEENA PILLAI, JUDICIAL MEMBER**

| **ITA No.2014/Bang/2016** |
|---|
| **Assessment Year : 2010-11** |

| Smt. Godavari Balakrishna,<br>No.54, Aditya Nest,<br>Flat-D-9, 3rd Floor,<br>13th Cross, Malleshwaram,<br>Bengaluru-560 003.<br><br>**PAN – AIQPB 6710 Q** | **Vs.** | The Income-tax Officer,<br>Ward-9(4),<br>Bengaluru. |
|---|---|---|
| **APPELLANT** | | **RESPONDENT** |

| Assessee by | : | Shri V Srinivasan, Advocate |
|---|---|---|
| Revenue by | : | Smt. R Premi, JCIT |

| Date of Hearing | : | 11-08-2020 |
|---|---|---|
| Date of Pronouncement | : | 14-08-2020 |

**ORDER**

**PER BEENA PILLAI, JUDICIAL MEMBER**

Present appeal has been filed by assessee against order dated 08/08/2016 passed by Ld.CIT(A), Bangalore-2 for assessment year 2010-11.

2. A letter has been filed by Ld.AR stating that assessee has opted for Vivad se Vishwas Scheme, 2020. It has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR do not object to the same.

4. We have perused submissions advances by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We also note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

**In the result, with above liberty, we dismiss present appeal as withdrawn.**

Order pronounced in the open court on 14th Aug, 2020.

| Sd/- | Sd/- |
|---|---|
| **(A.K GARODIA)** | **(BEENA PILLAI)** |
| **Accountant Member** | **Judicial Member** |

Bangalore,
Dated, the 14th Aug, 2020.
/Vms/

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,
Income-Tax Appellate Tribunal.